

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGA LORE BENCH BANGA LORE

DATED THIS THE 14th NOVEMBER 1986

s

Present : Hon'ble Shri Ch Ramakrishna Rao - Member (J)

Hon'ble Shri L.H.A. Rego - Member (R)

Application No. 1707/86 (F)

S.V. Narayanaswamy
Senior Commercial Clerk
Belgaum Goods Office
South Central Railway
Belgaum

- Applicant

(Sri S.R. Bannurmath, Advocate)

The Divisional Railway Manager,
South Central Railway, Hubli

- Respondent

(Sri M. Sreerangaiah, Advocate)

This application came up for hearing
to day before this Tribunal. Shri Ch Ramakrishna Rao,
Honourable Member (J) pronounced the following

O R D E R

In this application, the applicant has
prayed inter alia for quashing the order giving him
notice of three months for the purpose of retiring him
from service compulsorily since he had attained the
age of 55 years and the competent authority has considered
it in public interest to do so. (Annexure 'G').

2. At the time of hearing Sri M. Sreerangaiah,
learned counsel for the respondent has brought to our
impugned
notice that the order is being considered by a

... 'review

'review committee' constituted by the competent Railway authorities for reviewing the order of compulsory retirement passed against the applicant amongst others.

In view of this, we direct the 'review committee' to consider the case of the applicant within six weeks from the date of receipt of this order and convey its ~~decision~~ ^{decision} to the applicant before 15.1.1987.

3. In the view we have taken, it is not necessary at this stage to examine the other contentions raised by the applicant. If he is aggrieved by the order of the 'review committee', it is open to him to move this Tribunal for appropriate relief.

4. In the result the application is disposed of ~~as~~ ^{as} directed above.

Ch. Ramakrishna Rao

(Ch Ramakrishna Rao)
Member (J)

L.H.A. Rego

(L.H.A. Rego)
Member (A)

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(Ch Ramakrishna Rao)
Member (J)

(L.H.A. Rego)
Member (A)